IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. NO. 431/2016

IN THE MATTER OF:

Punjab National Bank

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Index Securities Pvt. Ltd.

Vs.

Respondent

Petitioner

Order under Section 433(e) & 434 of the Companies Act, 1956

Order delivered on 18.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/ Petitioner

Ms. Mallika Das, Advocate

ORDER

On 19.04.2017, we have granted time to the petitioner to comply with all the statutory requirements envisaged under the Insolvency & Bankruptcy Code and the Rules known as Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 and Insolvency & Bankruptcy Tribunal Rules of the (Transfer of the Pending Proceedings) Rules, 2016. Thereafter on 02.05.2017, 19.05.2017, 25.05.2017 & 30.05.2017 matter was placed before the Registrar for making compliance but till today no compliance has been made by the petitioner. As per Rule 5 of the Companies

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(Transfer of Pending Proceedings) Rules, 2016, the period of filing

the compliance affidavit is 60 days, which was later on extended to

six months in cases which have been received on transfer from the

High Courts and were pending under Section 433(e) of the

Companies Act, 1956 without service on respondents. This matter

was received from the Hon'ble Delhi High Court and was posted for

hearing on 19.04.2017.

On 19th April, 2017, time was granted to comply with the

provisions of the Code and the Rules. The Tribunal was

conscious of the facts that the period of six months granted by

Notification No. G.S.R. 175(E) would be expiring on 13.06.2017

and further extended upto 15.07.2017 vide notification No.

G.S.R. 732 (E) dated 29.06.2017. The needful was required to be

done by 15.07.2017. According to Rule 5 of the Companies

(Transfer of Pending Proceedings) Rules, 2016, if the compliance

is not made then such like petitions were to abate. Accordingly,

the petition has abated.

In view of the above, the petition is disposed of as abated

with liberty to the petitioner to file a fresh petition.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEÉPA KRISHAN) MEMBER(TECHNICAL)

18.07.2017 VINEET